

## (Part II—Proceedings other than Questions and Answers)

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## LOK SABHA

Friday, 24th September, 1954.

The Lok Sabha met at Eleven of the Clock.

[MR SPEAKER in the Chair]

## QUESTIONS AND ANSWERS

(See Part I).

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## PAPERS LAID ON THE TABLE

## REPORT OF PHARMACEUTICAL ENQUIRY COMMITTEE

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):** I beg to lay on the Table a copy of the Report of the Pharmaceutical Enquiry Committee. [Placed in Library. See No. S-358/54.]

## STATEMENT OF CASES WHERE LOWEST TENDERS HAVE NOT BEEN ACCEPTED BY I.S.D.

**The Minister of Works, Housing and Supply (Sardar Swaran Singh):** I beg to lay on the Table a copy of the statement of cases in which the lowest tenders have not been accepted by the India Store Department, London, during the period ended the 30th June, 1954. [Placed in Library. See No. S-359/54.]

## MOTION FOR ADJOURNMENT

## BANK EMPLOYEES' STRIKE

**Mr. Speaker:** Before proceeding further, I have now to dispose of two adjournment motions. One of them was received after the House sitting

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began. So, it is out of question to consider it. However, I may state that the subject matter is the same as the previous one. And in the first one which has been received from hon. Member Gurupadaswamy, the subject is:

"The serious situation arising out of various Banks all over the country."

Before I finally withhold my consent which I am inclined to at this stage, my own impression has been that the situation has not arisen suddenly. The Bank award was discussed here threadbare. The hon. Minister for Labour also made a statement as to what Government were doing. I do not see how and what is going to be discussed, or how the situation is of an emergent character. It has arisen it is developing it will develop from day to day. There is nothing which has arisen all of a sudden. I should, however, like to know, not from the hon. Member, but from the Minister if he has to say anything about it.

**The Minister of Labour (Shri K. K. Desai):** As you have very rightly pointed out, the situation is neither serious, not urgent, nor sudden. As you have rightly said; it was developing there. I have known from the reports that there has been a token strike for a day in some banks, and as I have announced to this House, an enquiry commission has been appointed which is bound to go into the matter; and if the situation is, if anything, the other way about, Justice Rajadhyaksha will look into the question and even if there is some seriousness, which I do not admit, it will be lightened as the enquiry will continue. And, therefore, I do not think, Sir, that this question is a fit question for